

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject : Resumption of practice as an Advocate.

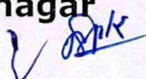
NOTIFICATION

No: 2509- /RG/LP Dated: 5/16/2024.

It is hereby notified that Shri Mohd Shafi Rather S/O Shri Gulam Mohd Rather R/O Village Ruhu Tehsil & District Anantnag, bearing Certificate of Enrollment No.798 dated 27th of May, 1991, who had voluntarily suspended his practice as an Advocate is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Registrar Administration)
High Court of J&K and Ladakh
Main Wing Srinagar

No: 44786-96 /RG/LP Dated: 5/10/2024. ✓ 

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar/Jammu.
2. Principal District & Sessions Judge, Anantnag.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Anantnag.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. **Shri Mohd Shafi Rather S/O Shri Gulam Mohd Rather R/O Village Ruhu Tehsil & District Anantnag.**

..... for information.


(Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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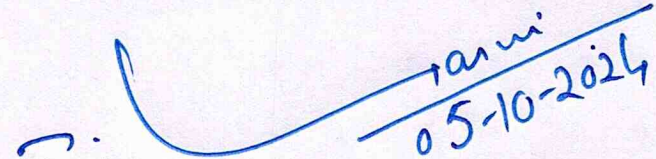
Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 2508 of 2024/RG/LP Dated: 5-10-2024.

It is hereby notified that Shri **Nar singh S/O Shri Kartar Chand R/O Village Diani Tehsil & District Samba**, bearing Certificate of Enrollment No.181/91 dated 21st of August, 1991, who had voluntarily suspended his practice as an Advocate is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Registrar Administration)
High Court of J&K and Ladakh
Main Wing Srinagar

No: 44775-85 /RG/LP Dated: 5/16/2024.

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar/Jammu.
2. Principal District & Sessions Judge, Samba.
3. Secretary, Bar Council of India, New Delhi.
4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Samba.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. **Shri Nar singh S/O Shri Kartar Chand R/O Village Diani Tehsil & District Samba.**

..... for information.


(Registrar Administration)